

FIR No. 276/14
PS: NDRS
U/s: 363/364-A/34 IPC
Manjeet Chauhan Vs. State

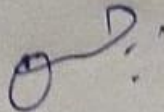
24.07.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Manjeet Chauhan.

1. The present application u/s 439 Cr.PC has been moved on behalf of applicant/accused Manjeet Chauhan, seeking interim bail on the ground that his mother has expired on 14.07.2020 and also in view of the Criteria dated 18.05.2020. Reply filed by the IO in which he stated that he has verified the factum of death of applicant's mother. Copy supplied.
2. Trial of the case is pending in the court of undersigned and is at the stage of final arguments.
3. Arguments heard.
4. Ld. Counsel for applicant submits that applicant's mother has expired on 14.07.2020 and his father has already expired. He further submits that though the last rites of the applicant's mother has already been performed but in order to perform remaining rituals relating to death of applicant's mother, the presence of applicant is required in the family. Ld. Counsel also submits that otherwise also as per Criteria dated 18.05.2020 of Hon'ble HPC the under trial prisoners for the offence u/s 302 IPC have been recommended to be released on bail and the accused is booked for the lesser offence u/s 364-A IPC than the offence of murder u/s 302 IPC.

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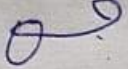
FIR No. 276/14
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Manjeet Chauhan Vs. State

He also submits that applicant is in JC since the year 2014.

4. Ld. APP strongly oppose the bail application as he submits that there are serious allegations of kidnaping for ransom against the applicant and as per own showing of the applicant last rites of his mother have already been performed and in order to perform other customary rituals, two major married brothers are available in the family.

5. I have considered the rival contentions of Ld. APP & Ld. Counsel for applicant and perused the record. The arguments of Ld. Counsel for applicant that the applicant is covered with the Criteria dated 18.05.2020, has no force since the Hon'ble HPC in its Minutes dated 20.06.2020, has clarified that the under trial prisoners facing trial for the offence of kidnaping have been intentionally omitted in the Minutes dated 18.05.2020. The other ground on which the applicant is seeking interim bail is death of his mother. On this, I agree with the submissions of Ld. APP that last rites of the applicant's mother have already been performed and in order to perform the remaining customary rituals, his two brothers are available. Hence, no ground for interim bail is made out. The present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
24.07.2020

FIR No. 176/19
PS: Civil Lines
U/s: 302/308/325/34 IPC
Geeta Vs. State

24.07.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

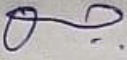
Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.

The present application u/s 439 Cr.PC has been moved on behalf of applicant/accused Geeta, seeking regular bail on merits. Replied filed by the IO.

It is already 12:30 PM. Reader of the court, who is on duty today, submits that since morning he has made several telephonic calls to the counsel for applicant but he is not responding.

Considering the information received from the Reader of the court, the present application is adjourned for tomorrow i.e. 25.07.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
24.07.2020

FIR No. 74/18, CC No.274/19 & CC No. 427/19
PS: Crime Branch
U/s: 420/468/471/120B IPC & 18 (a)(i)/18(c)/27(b)(ii)/27(c) Drugs and Cosmetics Act
Bijender Singh Vs. State
24.07.2020

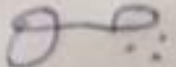
Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Surety Manju Devi of applicant/accused Bijender Singh alongwith
counsel Sh. Yashpal Jolly.

Sh. Rajesh, Reader of this court, has telephonically informed that the verification report of bail bonds of applicant/accused Bijender Singh has been received. The verification report of bail bonds have been sent by the Reader through electronic mode (Whatsap). Applicant/accused was enlarged on interim bail for 30 days in the aforesaid cases vide orders dt.13.7.2020 & 22.07.2020, passed by this court. I have gone through the report of bail bonds. IO has verified the address of the surety as well as FDR. Bail bonds stand accepted in all the above-mentioned three cases, in terms of orders dated 13.07.2020 & 22.07.2020, passed by this court. **Original FDR is kept in the file of FIR bearing no. 74/18, PS Crime Branch).** Copy of this order be also kept on record in other two connected complaint cases.

Applicant/accused Bijender Singh be released from custody, if not required in any other case.

Copy of this order be sent to the concerned Jail Superintendent for compliance.


(Charu Aggarwal)

ASJ-02/Central/THC/Delhi-24.07.2020